

' SLP(C)No. 20781-20782 OF 2001

ITEM No.6

Court No. 1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.20781-20782/2001

(From the judgement and order dated 14/09/2001 in CWJC 1253/91
and 3691/91 of The HIGH COURT OF PATNA)

BINOD KUMAR GUPTA & ORS.

Petitioner (s)

VERSUS

RAM ASHRAY MAHOTO & ORS.

Respondent (s)

(Office report on default)

Date : 05/09/2003 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)Mr. P.S. Mishra, Sr.Adv.

Mr. Tathagat H. Vardhan, Adv.

Mr. Vishnu Sharma, Adv.

Ms. Swarupa Reddy, Adv.

Mr. Amitesh C. Mishra, Adv.

Mr. S. Chandra Shekhar, Adv.

For Respondent (s)Mr. Rudreshwar Singh, Adv.

Mr. Shishir Pinaki, Adv.

Mr. Tapesk Kumar Singh, Adv.

Mr. Sanjay Jain, Adv.

Mr. B.B. Singh, Adv.

UPON hearing counsel the Court made the following

O R D E R

Learned counsel prays for and is allowed four weeks' time, and no more, to take steps for service on respondent Nos. 7 and 9 in S.L.P.(C) No. 20781/2001, failing which the petitions shall stand dismissed against the said respondents without further reference to the Court.

(Alka Dudeja) (Suraj Parkash)

Court Master Court Master